

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu
Notification

Srinagar, the 19th April, 2022

S.O 179 .— In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Shopian:-

S.No	Name of the Officer	Designation/Place of posting
1.	Sh. Sajad Ahmad	Naib Tehsildar, Kaprin
2.	Sh Mushtaq Ahmad	Naib Tehsildar, Kanjiullar

By Order of the Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government

No .LAW-Powr/20/2021-10

Dated 19 -04- 2022

Copy to the:

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. District Magistrate Shopian. This is with reference to his letter No:- No.DCS/Misc/2022/69-71 Dated: - 12-04-2022
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website.
8. Concerned file


(Khursheed Ahmad Bhat)
Additional Secretary to Government